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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

45. C.P. 060/00064/14 &
MA 060/00533/14 IN
O.A. No.060/00126/14

(S.D. DOGRA VS. K.C. GUPTA)

30.5.2014

Present: Sh. Rohit Sharma, counsel for the applicant.
Sh. Deepak Agnihotri, counsel for the respondents.

1. This CP has been filed against non compliance of order dated 13.2.2014 passed by this Court in aforesaid OA, whereby the respondents were directed to decide the representation of the applicant by passing reasoned and speaking order.
2. In response to the CP, the respondents have file an affidavit dated 27.5.2014, wherein they have submitted that retiral benefits have been released in favour of the applicant, which plea is objected to by learned counsel for the applicant.
3. A perusal of the affidavit indicates that the payment, with regard to leave encashment, has not been released by the respondents and no reasons have been spelt out by them in that regard. Learned counsel for the respondents submitted that the applicant be directed to file an affidavit in response to the

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also been informed about the orders of this Tribunal. He, however, has not even bothered to instruct the Department or the learned counsel to request for adjournment in view of the circumstances.

4. Learned counsel for the petitioner states that a sum of Rs.5.00 Lakhs towards leave encashment has been withheld by the respondents without any reason which has not been released despite the orders of this Tribunal.

5. In view of the above attitude of the respondents, we are inclined to issue bailable warrant to the contemnor. However, in the interests of justice, we direct the officials to communicate this order to contemnor Mr. K.C. Gupta, Defence Estate Officer and secure his presence on the next date of hearing.

6. List on 28.07.2014.

7. **Dasti.**

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

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DABAL SINGH